

tal for the last year. Similarly, the minimum support price of soyabean (black) has been increased by Rs. 15 per quintal and fixed at Rs. 275 per quintal for the 1988-89 season. Likewise, the minimum support price for sunflowerseed, an upcoming oilseed crop, has been increased by Rs. 60 per quintal and fixed at Rs. 450 per quintal for 1988-89 season.

For the basic variety, H-4 in the long and superior long staple group of cotton, the minimum support price shall be Rs. 600 per quintal which marks an increase of Rs. 50 over the previous season. For F-414/H-777 variety, the minimum price shall be Rs. 500 per quintal. Not only is this price higher by Rs. 60 per quintal over the corresponding price of the previous season, but is also higher by Rs. 15 per quintal than that recommended by the Commission for Agricultural Costs and Prices. This has been done to remove varietal imbalance, particularly between demand and supply for medium staple cotton varieties and to provide sufficient cotton to the exporters of cotton and cotton yarn.

The Cotton Corporation of India will undertake price support operations in all cotton growing States, except Maharashtra, in case market prices tend to fall below the level of the minimum support prices fixed by the Government.

I am sure the incentives offered by the Government in terms of substantial increases in procurement/minimum support prices will enthuse our farmers to achieve the desired increases in productivity and production of both food crops as well as oilseeds and cotton.

12.07 hrs.

ELECTION TO COMMITTEE

[English]

Central Advisory board of Education

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI P. V. NARASIMHA RAO): On behalf of Shri Laliteswar Prasad Shahi, I beg to move:

"That in pursuance of paragraph 5(b) of the Ministry of Human Resource Development (Department of Education) Resolution No. F.1-2/85-PN.2, dated the 10th April, 1986, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as a member of the Central Advisory Board of Education, subject to the other provisions of the said Resolution vice Shri P. Namgyal resigned from the Board."

MR. DEPUTY-SPEAKER: The question is:

"That in pursuance of paragraph 5(b) of the Ministry of Human Resource Development (Department of Education) Resolution No. F.1-2/85-PN.2, dated the 10th April, 1986, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as a member of the Central Advisory Board of Education, subject to the other provisions of the said Resolution vice Shri P. Namgyal resigned from the Board."

The motion was adopted

12.08 hrs.

BUSINESS ADVISORY COMMITTEE

[English]

Fifty Fourth Report

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H. K. L. BHAGAT) I beg to move:

"That this House do agree with the Fifty-fourth Report of the Business Advisory Committee presented to the House on the 2nd May, 1988."

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Fifty-fourth Report of the Business Advi-

sory Committee presented to the House on the 2nd May, 1988."

The motion was adopted

SPECIAL PROTECTION GROUP BILL*

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): I beg to move for leave to introduce a Bill to provide for the constitution and regulation of an armed force of the Union for providing proximate security to the Prime Minister of India and the members of his immediate family and for matters connected therewith.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the constitution and regulation of an armed force of the Union for providing proximate security to the Prime Minister of India and the members of his immediate family and for matters connected therewith."

The motion was adopted

SHRI P. CHIDAMBARAM: I introduce the Bill.

12.09 hrs.

MATTERS UNDER RULE 377

[*Translation*]

(i) Demand for direction to Rajasthan Government for stopping recovery of loan advanced to farmers for construction of water courses for carrying water from Indira Gandhi Canal to their fields

SHRI BIRBAL (Ganganagar): Mr. Deputy-Speaker, Sir, Indira Gandhi Canal

Project is being built with special cooperation and assistance of the Central Government. Pucca water courses for this project have been built. In addition to the estimated expenditure administrative expenditure along with interest and compound interest have swelled upto 5 to 6 times.

Farmer's land has been acquired for constructing water courses. By constructing these water courses, irrigation capacity has increased and the State Government will get more water tax. Why then money is being charged from the farmers? This cost should be borne by the Government.

Notices of attachment are being served by the banks on farmers in case they fail to repay their loans. This has made them restless. If burden of departmental embezzlement is shifted on the farmers, how will the poor farmers bear it? This area is being engulfed by *Sem* and the water courses are disappearing. In the nearby states of Haryana and Punjab, the respective Government have stopped recovery of loans advanced to farmers for construction of water courses. Similar directions should be issued to the Rajasthan Government.

Therefore, I would urge the Central Government that in view of the importance of the matter, directions should be given to the Rajasthan Government for stopping recovery of loans so that anxiety of the farmers is removed and their problems are resolved.

(ii) Demand for laying a broad gauge railway line between Bikaner and Jaisalmer and Jaisalmer and Ramgarh

SHRI VIRDHI CHANDER JAIN (Barmer): Mr. Deputy Speaker, Sir, I want to raise the following matter of public importance before the House.

* Published in the Gazette of India Extraordinary, Part II, Section 2, dated 4.5.1988.